



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu

NOTIFICATION

Srinagar, the 9th Oct, 2019

SRO: 566 Whereas, on 26-04-2019 some unknown militants fired upon Sentry on duty constable Feroz Ahmad No. 2035/S of Police Post Chanapora Srinagar who was critically injured due to bullets received on his body. The militants took advantage of darkness and managed to flee from the spot. The injured constable of Police Post, Chanapora Srinagar was immediately shifted to Hospital for treatment; and

2. Whereas a case FIR No. 79/2019 U/S 307 RPC 7/27 A. Act was registered in P/S Sadder Srinagar and investigation of the case was taken up; and

3. Whereas, during investigation accused Junaid Ahmad Dar S/O Mohammad Shafi Dar R/O Balpora Wathoor Chadoora was arrested who disclosed that his associate Mushtaq Ahmad Rather S/O Ali Mohammad Rather R/O Bunahara Wathoor Chadoora on the directions of JeM Militant Sameer Ahmad Dar S/O Mohd Subhan Dar R/O Kakapora Pulwama (absconding) made a conspiracy to attack Police Post Chanapora. Accordingly, accused Mushtaq Ahmad Rather was also arrested, the accused disclosed that he along with other accused Junaid & Lateef Ahmad on the directions of accused Sameer Ahmad have conspired to kill the Sentry on duty in order to snatch the weapon from him and in furtherance of the conspiracy he fired on the sentry with his pistol and Junaid tried to snatch the weapon and Lateef Ahmad was waiting on his motor cycle. Also, during investigation, arms/ ammunition has been recovered which include, pistol, pistol meg 02 no.'s, pistol pouch, six live rounds of pistol and four empty cartridges; and

4. Whereas, the investigation conducted, prima-facie, established the commission of offence punishable U/S 307, 325 RPC, 7/27 A. Act 13, 18, 20, 38, 39 of the Unlawful Activities (Prevention) Act 1967, against the accused persons namely; 1. Junaid Ahmad Dar S/O Mohammad Shafi Dar R/O Balpora Wathoor Chadoora (militant of JeM), 2. Mushtaq Ahmad Rather S/O Ali Mohammad Rather R/O Bunahara Wathoor Chadoora (militant of JeM) 3. Lateef Ahmad Dar S/O Farooq Ahmad Dar R/O Bunahara Wathoor Chadoora and 4. Sameer Ahmad Dar S/O Mohd Subhan Dar R/O Kakapora Pulwama (absconding); and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant

documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Junaid Ahmad Dar S/O Mohammad Shafi Dar R/O Balpora Wathora Chadoora 2. Mushtaq Ahmad Rather S/O Ali Mohammad Rather R/O Bunahara Wathora Chadoora 3. Lateef Ahmad Dar S/O Farooq Ahmad Dar R/O Bunahara Wathora Chadoora and 4. Sameer Ahmad Dar S/O Mohd Subhan Dar R/O Kakapora Pulwama (absconding) for the commission of offences punishable U/S 13(2), 18, 20, 38 & 39 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 79/2019 of Police Station Sadder Srinagar.

By order of the Government of Jammu and Kashmir.

Sd/-

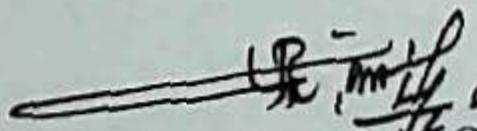
Principal Secretary to the Government
Home Department

Dated: 09.10.2019

No. Home/Pros/157/2019

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-85/S/2018/57994-96 dated 26/09/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department